

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 2236/89
T.A. No.

198

DATE OF DECISION 24.11.1989

Shri Sukhbir Saran

Applicant (s)

Shri B.S. Maine

Advocate for the Applicant (s)

Versus

Union of India & Others

Respondent (s)

Shri O.N. Moolri

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT (ORAL)

(The judgment of the Bench delivered by Hon'ble Shri P.K. Kartha, Vice Chairman(J))

This application has been filed under Section 19 of the Administrative Tribunals Act, 1985 praying that the Tribunal should direct the respondents to allow the applicant to withdraw his notice of voluntary retirement dated 10.6.1989. He has also asked for consequential reliefs.

2. The respondents have filed their reply today according to which, the application for withdrawal of the notice made by the applicant has been accepted by the respondents. In view of this, the applicant has continued in service. As such, there is no cause of grievance for him.

3. As the respondents have accepted the prayer of the applicant that his notice of voluntary retirement be allowed to withdrawn, nothing survives in the present application and the same is dismissed as having become infructuous. The parties will bear their own costs.

I.K. RASGOTRA
(I.K. RASGOTRA)
MEMBER (A)

P.K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN(J)